

CEP 119/89
D.A. 418/89

Shri R.N. Chopra

Vs.

Union of India

25.7.89.

Present:- None.

Case is adjourned to 17.8.89.

B. C. Mathur
(B.C. MATHUR) 25/7/89
VICE CHAIRMAN

17.8.89.

Present:- None.

On the last occasion also the applicant was not present to pursue his case. It is apparent that he is not interested in pursuing this matter. C.C.P. is, therefore, dismissed in default.

B. C. Mathur
(B.C. MATHUR)
VICE CHAIRMAN